

Janata Policies

447. **Shri Pangarkar:** Will the Minister of Finance be pleased to state:

(a) the number and value of Janata policies of the Life Insurance Corporation of India that have been issued during 1958-59 so far; and

(b) the steps that are being taken to step up their number?

The Minister of Finance (Shri Morarji Desai): (a) The total number and value of Janata Policies sold by the Life Insurance Corporation of India during the period from 1st January, 1958 to the 14th July, 1958 were 9,340 and Rs. 60,38,732 respectively.

(b) The Corporation has under active consideration the question of extension of the Janata Policy Scheme on a country-wide basis. An evaluation of the experience gained so far and the data relating to the working of the project in the various centres in the different Zones till the end of May 1958 is already being made by the Zonal Managers.

Smuggling

448. **Shri Pangarkar:** Will the Minister of Finance be pleased to state:

(a) the value of smuggled goods seized by the Customs authorities on Indo-Pakistan border during 1957-58 still lying in godowns; and

(b) the value of goods disposed of?

The Minister of Finance (Shri Morarji Desai): (a) Rs. 41,71,350.

(b) Rs. 28,35,817.

Export Duties

449. **Shri Damani:** Will the Minister of Finance be pleased to state:

(a) how far the recent reduction or abolition of export duties will affect the revenues of Government; and

(b) what schemes or methods are contemplated to bridge the gap in revenues?

The Minister of Finance (Shri Morarji Desai): (a) The reference is presumably to the abolition of export duties effected in July, on certain oil-seeds e.g. groundnut, and vegetable oils e.g. castor oil. On recent export trends in these commodities, the financial effect of the abolition of the duties is estimated to be of the order of about Rs. 50 lakhs per annum. This figure could, however, only be a notional one, at any rate in part, as but for the abolition of duties exports would be substantially less.

(b) In the context of the total Customs revenue the loss is not significant. However, Government will take such steps as may be necessary at the appropriate time to bridge this and other gaps.

Scheduled Castes and Scheduled Tribes

450. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to refer to the reply given to the Unstarred Question No. 2879 on the 28th April, 1958 and state:

(a) the target achieved in each State and Union Territory under each of the Centrally Sponsored Schemes for ameliorating the conditions of Scheduled Castes and Other Backward Classes and the amount spent from the commencement of the Second Five Year Plan upto 31st March, 1958; and

(b) the names of the training centres set up in each State and Union Territory to train candidates belonging to Scheduled Castes and Scheduled Tribes in various crafts and the number of persons trained so far?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): (a) and (b). A statement showing the targets achieved under each of the Centrally sponsored schemes for Scheduled Castes for the year 1956-57 is laid on the Table of the House. [See Appendix II, annexure No. 7.] Progress reports for 1957-58 have not been received from a number of

States. The rest of the information will, accordingly, be laid on the Table of the House as soon as received.

The position in regard to the Other Backward Classes is still the same as mentioned in the reply given to the Unstarred Question No. 2879.

Welfare of Scheduled Castes and Scheduled Tribes

451. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 1311 on the 28th March, 1958, and state how far the recommendations made by the State Ministers' Conference held in Delhi on the 15th and 16th February, 1958 have been implemented in each State and Union Territory so far?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): The required information has not yet been received from all the State Government and Union Territories. The States and Territories from which it is still awaited have been reminded. Complete information will be laid on the Table of the House as soon as received.

Income Tax Cases

452. Shri Abdul Salam: Will the Minister of Finance be pleased to state:

(a) the number of income-tax cases admitted in the Madras High Court and Tribunal since 1954,

(b) the number of cases disposed of up-till now;

(c) how many of the cases have been settled outside the Court; and

(d) the steps Government propose to take to dispose of the cases quickly?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The information called for is not readily available and will be laid on the Table of the House as soon as possible.

(d) (i) So far as cases before the High Courts are concerned, the matter is under Government's consideration.

(ii) As regards cases pending before the Appellate Tribunal, an additional Bench of the Tribunal has been working at Madras since October 1957 and it is hoped that the arrears will be cleared soon.

Taxation Enquiry Commission

453. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) whether the Government of India have considered the recommendation No 41 of the Taxation Enquiry Commission (Vol III) regarding the feasibility of extending the stamp duties to sea insurance policies; and

(b) if so, with what result?

The Minister of Finance (Shri Morarji Desai): (a) and (b) The matter has been considered according to Section 18 read with Section 3(c) of the Indian Stamp Act, a sea insurance policy, though executed out of India, must be stamped, if it "relates to any property situate, or to any matter or thing done or to be done in India and is received in India". The question of inserting any new provision in the Stamp Act does not, therefore, arise.

Technical Education Schemes of Punjab

454. Shri Ram Krishan: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to reply given to Unstarred Question No 1789 on the 28th March, 1958 and state:

(a) the details of the eight schemes of Technical Education of Punjab State approved by the All India Council for Technical Education;

(b) whether the remaining three schemes have also been approved; and

(c) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). A statement is laid on the Table of the House. [See Appendix II, annexure No. 8.]